

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 3874 of 2015

Mathur Das Kumhar @ Mathur Das Kumar Petitioner

Versus

The State of Jharkhand & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : None

For the Resp/State : Ms. Shilpi, AC to SC (Mines) II

07/07.09.2021.

Nobody appears on behalf of the petitioner.

It appears from office note dated 04.09.2021 that defect nos.1 and 4 as pointed out vide stamp reporting dated 19.08.2015 have not been removed.

Defect nos.1 and 4 are as follows:-

Defect no.1- Court fee is short by Rs.230/-.

Defect no.4- Fresh and legible copy or duly certified to be true type copy of page nos.8, 9, 17 and 26 to 32 may be filed.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 18.09.2015, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 06.09.2019, but defects have not been removed.

Thereafter the petition was listed before the co-ordinate Bench of this Court on 17.12.2020 and three weeks time was granted to remove the remaining defects, but defects have not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 19.08.2015.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)